

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

FIFTY-FIRST REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-first Report.

2. The Committee met on the 24th February, 1975 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1975 (Amendment of article 171) by Shri Era Sezhiyan.
- (2) The Constitution (Amendment) Bill, 1975 (Amendment of article 352) by Shri Madhu Limaye.
- (3) The Constitution (Amendment) Bill, 1975 (Amendment of article 359) by Shri Madhu Limaye.
- (4) The Constitution (Amendment) Bill, 1975 (Amendment of article 324) by Shri Madhu Limaye.

II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Allocation of time to the Resolutions at item Nos. 2 to 4 set down in the List of Business for Friday, the 28th February, 1975.

Examination of Constitution (Amendment) Bills

3. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

4. After considering all aspects of the Bills, the Committee arrived at the following findings:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1975 (Amendment of article 171) by Shri Era Sezhiyan.

The Bill seeks to amend article 171 of the Constitution with a view to give equal status to the teachers teaching in educational institutions lower in standard than that of a secondary school in forming the electorate for electing the representatives of teachers for the Legislative Council of a State.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1975 (Amendment of article 352) by Shri Madhu Limaye.

[P.T.O.]

The Bill seeks to amend article 352 of the Constitution with a view to provide that a Proclamation of Emergency shall, if it has been approved by both Houses of Parliament within the prescribed period, cease to operate on the expiration of six months from the date of approval and shall continue in force for a further period of six months if approved again by resolutions of both Houses, but in no case remain in force for more than three years.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1975 (Amendment of article 359) by Shri Madhu Limaye.

The Bill seeks to amend article 359 of the Constitution with a view to provide that the Presidential Order under this article shall not come into force unless it has been approved by the two Houses of Parliament.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1975 (Amendment of article 324) by Shri Madhu Limaye.

The Bill seeks to amend article 324 of the Constitution with a view to provide that the Election Commission shall consist of the Chief Election Commissioner and two other Election Commissioners to be appointed by the President on the advice of a Selection Board consisting of the leader of the Government Party in Lok Sabha and the leader of opposition and the Chief Justice of India.

Already a similar Bill is under discussion in the House. The Committee, therefore, decided to hear the views of the Member before coming to a decision with regard to this Bill.

Classification and allocation of time to Bills

5. The Members-in-charge of the Bills were invited to attend the sitting Sarvashri Rajdeo Singh and Purushottam Kakodkar attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allotment of time to resolutions

7. The Members who had tabled the Resolutions were invited to attend the sitting. Shri Bibhuti Mishra attended.

8. The Committee recommend the allocation of time as follows:—

- | | |
|--|----------|
| (1) Resolution regarding uniform system of education | 2½ hours |
| (2) Resolution regarding Bihar agitation | 2 hours |
| (3) Resolution regarding overhauling of electoral system | 2 hours |

Recommendations

9. The Committee recommend that—

- (i) Shri Era Sezhiyan be permitted to move for leave to introduce his Constitution (Amendment) Bill. Shri Madhu Limaye may

also be permitted to move for leave to introduce his (i) Constitution (Amendment) Bill (Amendment of article 352) and (ii) Constitution (Amendment) Bill (Amendment of article 359):

- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House: and
- (iii) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

NEW DELHI;
February 24, 1975.
Phalguna 5, 1896 (Saka).

G. G. SWELL,
Chairman,
Committee on Private Members' Bills
and Resolutions.

[P.T.O.]

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Irwin and Willingdon Hospitals, New Delhi (Re-naming) Bill, 1975 by Shri Rajdeo Singh.	5 of 1975	B	2 hours
2.	The Curb on Foreign Money Bill, 1975 by Shri Rajdeo Singh.	4 of 1975	B	2 hours
3.	The Constitution (Amendment) Bill, 1975 (Amendment of Eighth Schedule) by Shri Parushottam Kakodkar.	2 of 1975	B	2 hours
4.	The Delhi Dramatic Performances Bill, 1975 by Shri Madhu Limaye.	1 of 1975	B	2 hours